## HARYANA VIDHAN SABHA

## **Starred Questions**

To be asked at a meeting of the Haryana Vidhan Sabha to be held on Monday, the 12<sup>th</sup> March, 2018.

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## **Employees Service Bye-Laws**

\*2594. SH. GHANSHYAM DASS ARORAS, M.L.A.: Will the Education Minister be pleased to state:-

- a) whether Haryana School Shikhsha Education Pariyojna Parishad (HSSPP) Employees Service Bye-Laws-2013 are applicable to the Information-cum-Office-cum-Library Manager (IOLM), later on designated as School Information Officer (SIM)/AM(MIS), who were appointed on merit basis of written examination;
- b) whether the services of AM(MIS) earlier rendered with the Parishad as ILOM/SIM are countable towards the continuity of AM(MIS) without having any gap in the service despite completed 5 years of service with Parishad in the month of January, 2018;
- c) whether the incumbents of above posts are entitled for all type of allowances, basic pay and other benefits being provided to the similar appointed persons working in the School Education Shikhsha Pariyojna Parishad under HSSPP Employees Service Bye-Laws-2013;
- d) whether the decision of the HSSPP regarding non- marking of attendance by the incumbents of above posts was as per the HSSPP employees service Bye-laws 2013 togetherwith the fate of the extension cases of SIM received in the month January-March, 2016; and
- e) whether the IOLM/SIM were relieved from the service of HSSPP; if so, whether one month notice was served or one month salary was given as per the terms & conditions of appointment; if not whether it was not the violation of the term & conditions of the appointment letter?

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Chandigarh: The 1<sup>st</sup> March, 2018 R.K. NANDAL, Secretary, Haryana Vidhan Sabha